

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7937/2019

(Arising out of impugned final judgment and order dated 17-01-2019 in CRLA No. 6390/2010 passed by the High Court Of Judicature At Allahabad)

LAKSHMAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(FOR ADMISSION and Interim Relief and
IA No.55086/2019-EXEMPTION FROM FILING O.T.)

Date : 06-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. P. V. Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. Babul Kumar, Adv.
Mr. P. Abinеш Karthik, Adv.
Mr. Arun Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner.

Issue notice.

Tag along with SLP(Cr1.)No.3378 of 2019.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER